



2026:AHC:5637

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5158 of 2025

Vinod Kumar And Another

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Charan Singh
Counsel for Respondent(s)	:	Bhupendra Kumar Tripathi, C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioners, learned Standing Counsel, and perused the record.

2. Instant writ petition has been filed, inter alia, seeking for the following relief :-

"i) i) issue a writ, order or direction in the nature of mandamus directing the respondent authorities to record the new Gata No.115Kha/0.4051 hectare (old Gata No.45/11Sa/0.1.00 acre) situated in village-Saraimohiuddinpur, Pargana-Anguli, Tehsil-Shahganj, District- Jaunpur as Abadi land in the revenue record in pursuance of order dated 19.09.1987 of Consolidation Officer, Shahganj, Jaunpur.

ii) issue a writ, order or direction in the nature of mandamus directing the respondent No.3 to take necessary action on the application dated 19.06.2025 of petitioners filed in Case No.32 (Vinod Kumar and another Vs. State) Under Section 42-Ka U.P. Consolidation of Holdings Act within stipulated period which is pending before the respondent No.2 (Annexure No.2 to this writ petition)."

3. After due deliberations at length, learned counsel for the petitioners has confined his argument for the prayer no.2. He submits that application under Section 42A of the U.P. Consolidation of Holdings Act is pending consideration since 19.06.2025 for correction of record in pursuance of the order dated 19.09.1987. It is further submitted that the only gram panchayat and the State are the opposite party in the aforesaid application who are already represented through the D.G.C.(R).

4. Learned Standing Counsel has no objection in case a direction is issued for early disposal of the aforementioned matter.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to Consolidation Officer (respondent No. 3), before whom the aforementioned matter is pending disposal, to decide the same expeditiously, preferably, within a period of five months from the date of receipt of a certified copy of this order.

6. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to either of the parties.

7. With the aforesaid direction, present writ petition is **disposed of**.

January 9, 2026

vkg

(Dinesh Pathak,J.)